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Friday, July 29,2022

Sravana 7, 1944 (Saka)

**LOK SABHA DEBATES**  
**(English Version)**

**Ninth Session**  
**(Seventeenth Lok Sabha)**



*(Vol. XIX contains Nos.1 to 10)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

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**LOK SABHA DEBATES**

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LOK SABHA

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Friday, July 29, 2022/ Sravana 7, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

**[Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*]**

... (*Interruptions*)

**11.0 ½ hrs**

*At this stage Shri Benny Behanan, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**HON. CHAIRPERSON:** Please sit down. I request all of you to please take your seats.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please sit down.

... (*Interruptions*)

**<sup>1</sup>\*WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 181 to 200  
Unstarred Question Nos. 2071 to 2137,  
2139 to 2194 and 2196 to 2300 )

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**\* For Questions, please refer to Master copy of English version, placed in Library.**

**You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.**

**HON. CHAIRPERSON:** The House is adjourned till 12 noon.

**11:01 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

—————

**12:00 hrs**

*The Lok Sabha reassembled at Twelve of the Clock.*

*(Shri Rajendra Agrawal in the Chair)*

*... (Interruptions)*

**12.0 ½ hrs**

*At this stage Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

**12.01 hrs****PAPERS LAID ON THE TABLE**

**HON. CHAIRPERSON:** Now the papers will be laid on the Table of the House.

Item No. 2 – Shri Shripad Yesso Naik ji.

*... (Interruptions)*

**THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SHRIPAD YESSO NAIK):** Sir, I beg to lay on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2022/01 (Hindi and English versions) published in Gazette of India dated 21st June, 2022, relating to 29.07.2022 725 ordinances 1 to 4 of 2022 on administrative and academic matters of Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library, See No. LT 7248/17/22]

(2) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated 27th April, 2022 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 7249/17/22]

**THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH):**

Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

I. S.O.1765(E) published in Gazette of India dated 11th April, 2022, regarding amendment in the published fee notification bearing Ni. S.O. 1141(E) dated 07th March, 2019 for Six-laning of Hapur bypass to Moradabad section including Hapur Bypass to Moradabad section including Hapur bypass from Km 50.000 (Design Ch. Km 50.000) to Km 148.277 (Design Ch. Km 149.867) of the National Highway No. 24 (New NH -9) on DBFOT basis.

II. S.O.1767(E) published in Gazette of India dated 11th April, 2022, regarding user Fee Notification for section from design/existing chainage from km 25.00 to km 97.00 (except km 90 to km 91.4, km 93.0 to km 94.4 and km 96.5 to km 97.0. having length of 68.70 km) of NH 727 (Old NH28 B) in the state of Bihar.

III. S.O.1926(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for four lane from Km.42.000 to Km.179.946 of Khed Sinnar Section of National Highway No 50 (New NH60) in the State of Maharashtra.

IV. S.O.1927(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for Nashik to Peth from design Km 11.600 to Km 65.115 (existing km 11.600 to km 65.600) of (From Nashik Municipal

corporation Border –Ramshej- Umarale-Karanjali-Peth-Gujarat state border) of National Highway No. 848 in the State of Maharashtra.

V. S.O.2032(E) published in Gazette of India dated 2nd May, 2022, regarding amendment user Fee Notification in Published fee notification bearing number S.O. 3759 (E) dated 14thSeptember, 2021 .

VI. S.O.2248(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder of Banari to Masania Kala village section from design kilometer 160.687 to design kilometer 216.334 (existing km 178.944 to km 241.553) of National Highway number 200 (New NH-49) in the State of Chhattisgarh.

VII. S.O.2249(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder section] on the type of vehicles specified in column (1) of Table 1 below for the use of Manjarsumbha to Chumbali Phata from design Km. 137+300 to Km. 169+472 (existing km 45+877 to km 13+689) section of NH-548D (Length – 32.172 Km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.

VIII. S.O.2428(E) published in Gazette of India dated 27th May, 2022, regarding user Fee Notification for Patgaon Khopoli section from design 43.783 to91.139 (Existing Km 44.933 to Km 92.908) of National Highway 548A in the State of Maharashtra.

IX. S.O.2607(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for four and more lane section of Ghaghra Bridge to Varanasi Section from design kilometer 240.340 to kilometer 263.360 (existing km 232.140 to km 253.760) and from design kilometer 281.840 to kilometer 299.350 (existing km 271.140 to km 287.950) of National Highway 233 (New NH-28) in the state of Uttar Pradesh.

X. S.O.2611(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for two lane with paved shoulder of Bhuj Khavda

Dharmshala section from design kilometer 65.478 to kilometer 162.209 of National Highway number 341 in the State of Gujarat.

XI. S.O.2648(E) published in Gazette of India dated 9th June, 2022, regarding user Fee Notification for Ranchi-Mahulia Section from design kilometer 217.300 to kilometer 233.350 (existing km 217.300 to km 233.350) of National Highway Number 33 in the State of Jharkhand.

XII. S.O.2760(E) published in Gazette of India dated 15th June, 2022, regarding user Fee Notification for Alwar to Nuh Section from design kilometer 92.400 to kilometer 127.350 (existing km 92.400 to km 127.350) of National Highway 248A in the State of Rajasthan.

XIII. S.O.2891(E) published in Gazette of India dated 23rd June, 2022, regarding user Fee Notification for four lane of Kagal-Peth Section from design Km 592.240 to Km 658.00 (existing Km 592.240 to Km 658.00) of National Highway number 48 (Old NH-4) in the State of Maharashtra.

XIV. S.O.2890(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for four lane of Peth-Satara Section from design Km. 658.000 to Km. 725.000 (existing Km. 658.000 to Km. 725.000) of National Highway number 48(Old NH-4) in the State of Maharashtra.

XV. S.O.2892(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for from Km 0.000 to km 227.020 (starting 29.07.2022 729 from 0.000 Km at Ismailabad (Gangheri) and ending at Km 227.020 at Narnaul bypass) (length 227.020 km) of National Highway No. 152D in the State of Haryana.

XVI. S.O.2942(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Shivnagar to Ambikapur section from design 163.400 to kilometer 215.800 of National Highway number 130 in the State of Chhattisgarh.

XVII. S.O.2984(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Vadape to Thane Section from design



kilometer 539.500 to kilometer 563.00 (existing km 539.500 to km 563.00) of National Highway number 3 ( New NH 848) in the State of Maharashtra. XVIII. S.O.3036(E) published in Gazette of India dated 4th July, 2022, regarding user Fee Notification for four Lane of Bilaspur to Pathrapali Section from design kilometer 0.000 to kilometer 53.300 (existing kilometer 0.000 to kilometer 53.300) of National Highway number 111 (New NH-130) in the State of Chhattisgarh.

[Placed in Library, See No. LT 7250/17/22]

(2) A copy each of the following notifications (Hindi and English versions) issued under Section 109 of the Motor Vehicles Act, 1988:-

i. S.O.2914(E) published in Gazette of India dated 23rd July, 2021 making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

S.O.5419(E) published in Gazette of India dated 28th December, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7251/17/22]

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

i. The Central Motor Vehicles (16th Amendment) Rules, 2021 published in Notification No. G.S.R.525(E) in Gazette of India dated 3rd August, 2021.

ii. The Rent-a-Cab (Amendment) Scheme, 2021 published in Notification No. S.O.3202(E) in Gazette of India dated 9th August, 2021.

iii. The Rent a Motor Cycle (Amendment) Scheme, 2021 published in Notification No. S.O.3220(E) in Gazette of India dated 11th August, 2021.

iv. The Central Motor Vehicles (17th Amendment) Rules, 2021 published in Notification No. G.S.R.575(E) in Gazette of India dated 17th August, 2021.

- v. The Central Motor Vehicles (20th Amendment) Rules, 2021 published in Notification No. G.S.R.594(E) in Gazette of India dated 27th August, 2021.
- vi. The Central Motor Vehicles (19th Amendment) Rules, 2021 published in Notification No. G.S.R.595(E) in Gazette of India dated 27th August, 2021.
- vii. The Central Motor Vehicles (18th Amendment) Rules, 2021 published in Notification No. G.S.R.596(E) in Gazette of India dated 27th August, 2021.
- viii. S.O.3627(E) published in Gazette of India dated 6th September, 2021, constituting the National Road Safety Board to perform the functions assigned to them under the Act.
- ix. The Central Motor Vehicles (21st Amendment) Rules, 2021 published in Notification No. G.S.R.652(E) in Gazette of India dated 23rd September, 2021.
- x. The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 published in Notification No. G.S.R.653(E) in Gazette of India dated 23rd September, 2021.
- xi. The Central Motor Vehicles (22nd Amendment) Rules, 2021 published in Notification No. G.S.R.676(E) in Gazette of India dated 30th September, 2021.
- xii. The Central Motor Vehicles (23rd Amendment) Rules, 2021 published in Notification No. G.S.R.714(E) in Gazette of India dated 4th October, 2021.
- xiii. The Central Motor Vehicles (24th Amendment) Rules, 2021 published in Notification No. G.S.R.720(E) in Gazette of India dated 6th October, 2021.
- xiv. The Central Motor Vehicles (25th Amendment) Rules, 2021 published in Notification No. G.S.R.728(E) in Gazette of India dated 12th October, 2021.
- xv. The Central Motor Vehicles (26th Amendment) Rules, 2021 published in Notification No. G.S.R.800(E) in Gazette of India dated 15th November, 2021.
- xvi. The Central Motor Vehicles (1st Amendment) Rules, 2022 published in Notification No. G.S.R.48(E) in Gazette of India dated 27th January, 2022.

xvii. S.O.359(E) published in Gazette of India dated 27th January, 2022, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

xviii. The Central Motor Vehicles (2nd Amendment) Rules, 2022 published in Notification No. G.S.R.153(E) in Gazette of India dated 15th February, 2022.

xix. The Central Motor Vehicles (3rd Amendment) Rules, 2022 published in Notification No. G.S.R.126(E) in Gazette of India dated 24th February, 2022.

xx. The Central Motor Vehicles (4th Amendment) Rules, 2022 published in Notification No. G.S.R.161(E) in Gazette of India dated 25th February, 2022.

xxi. The Central Motor Vehicles (Motor Vehicle Accident Fund) Rules, 2022 published in Notification No. G.S.R.162(E) in Gazette of India dated 25th February, 2022.

xxii. The Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 published in Notification No. G.S.R.163(E) in Gazette of India dated 25th February, 2022.

xxiii. The Central Motor Vehicles (5th Amendment) Rules, 2022 published in Notification No. G.S.R.164(E) in Gazette of India dated 28th February, 2022.

xxiv. The Central Motor Vehicles (6th Amendment) Rules, 2022 published in Notification No. G.S.R.200(E) in Gazette of India dated 14th March, 2022.

xxv. The Central Motor Vehicles (7th Amendment) Rules, 2022 published in Notification No. G.S.R.233(E) in Gazette of India dated 31st March, 2022.

xxvi. The Central Motor Vehicles (8th Amendment) Rules, 2022 published in Notification No. G.S.R.272(E) in Gazette of India dated 5th April, 2022.

xxvii. The Motor Vehicles (Third Party Insurance Base Premium and Liability) Rules, 2022 published in Notification No. G.S.R.394(E) in Gazette of India dated 25th May, 2022.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7252/17/22]

(6) A copy of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.465(E) in Gazette of India dated 22nd June, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 7253/17/22]

(7) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.467 in Gazette of India dated 24th June, 2022 under subsection (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library, See No. LT 7254/17/22]

(8) A copy each of the following notifications (Hindi and English versions) issued under sub-section (2) of Section 1 of the Motor Vehicles Act, 1988:- i. S.O.691(E) published in Gazette of India dated 15th February, 2022, appointing the 15th day of February, 2022 as the date on which Section 44 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

ii. S.O.859(E) published in Gazette of India dated 25th February, 2022, appointing the 1st day of February, 2022 as the date on which Sections, 29.07.2022 735 mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

[Placed in Library, See No. LT 7255/17/22]

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shri Krishan Pal ji, I beg to lay on the Table the following papers:

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission, Jammu for the Union Territory of Jammu and Kashmir and the Union Territory of Ladakh, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission, Jammu, for the Union Territory of Jammu and Kashmir and the Union Territory of Ladakh, for the year 2020-2021.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 7256/17/22]
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fifth Amendment) Regulations, 2018 published in Notification No. L-7/105(121)/2007-CERC in Gazette of India dated 24th May, 2022 shall come into force with effect from 01.05.2022 subject to certain conditions.
  - (ii) The Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 published in Notification No. RA-14026(11)/1/2022-CERC in Gazette of India dated 24th May, 2022.

- (iii) The Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 published in Notification No. G.S.R.416(E) in Gazette of India dated 3rd June, 2022.
  - (iv) The Electricity (Rights of Consumers) Amendment Rules, 2022 published in Notification No. G.S.R.306(E) in Gazette of India dated 21st April, 2022.
  - (v) The Electricity (Promoting Renewable Energy Through Green Energy Open Access) Amendment Rules, 2022 published in Notification No. G.S.R.418(E) in Gazette of India dated 6th June, 2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

[Placed in Library, See No. LT 7257/17/22]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Prof. S.P. Singh Baghel ji, I beg to lay on the Table the following papers:

(1) A copy each of the following Notifications (Hindi and English versions) under Section 32 of the New Delhi International Arbitration Centre Act, 2019 :-

(i) THE NEW DELHI INTERNATIONAL ARBITRATION CENTRE (Terms and Conditions and the Salary and allowances payable to Chairperson and Full-time Members) Rules, 2022 published in Notification No. G.S.R.442(E) in Delhi Gazette dated 13th June, 2022.

(ii) The New Delhi International Arbitration Centre (Form of Annual Statement of Accounts) Rules, 2022 published in Notification No. G.S.R.464(E) in Delhi Gazette dated 21st June, 2022.

[iii] The New Delhi International Arbitration Centre (Number of Posts and Recruitment of Registrar, Counsel and other Officers and Employees) Rules, 2022 published in Notification No. G.S.R.469(E) in Delhi Gazette dated 24th June, 2022.

(iv) The New Delhi International Arbitration Centre (Travelling and Other Allowances Payable to Part-time Members) Rules, 2022 published in Notification No. G.S.R.470(E) in Delhi Gazette dated 24th June, 2022.

[Placed in Library, See No. LT 7258/17/22]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 84 of the Arbitration and Conciliation Act, 1996 :-

(i) The Arbitration Council of India (Terms and Conditions and the Salary and allowances payable to the Chairperson and Members) Rules, 2022 published in Notification No. G.S.R.527(E) in Delhi Gazette dated 9th July, 2022.

(ii) The Arbitration Council of India (Qualifications, Appointment and other Terms and Conditions of Service of Chief Executive Officer) Rules, 2022 published in Notification No. G.S.R.528(E) in Delhi Gazette dated 9th July, 2022.

(iii) The Arbitration Council of India (Travelling and Other Allowances Payable to Part-time Members) Rules, 2022 published in Notification No. G.S.R.529(E) in Delhi Gazette dated 9th July, 2022.

(iv) The Arbitration Council of India (Number of Officers and other Employees, their qualifications, appointment and other Terms and

Conditions) Rules, 2022 published in Notification No. G.S.R.530(E) in Delhi Gazette dated 9th July, 2022.

[Placed in Library, See No. LT 7259/17/22]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951 :-

(i) The Registration of Electors (Amendment) Rules, 2022 published in Notification No. S.O.2802(E) in Gazette of India dated 17th June, 2022, together with a corrigendum thereto published in Notification No. S.O.2811(E) dated 18th June, 2022.

(ii) The Conduct of Elections (Second Amendment) Rules, 2022 published in Notification No. S.O.2804(E) in Gazette of India dated 17th June, 2022.

[Placed in Library, See No. LT 7260/17/22]

**HON. CHAIRPERSON:** Item No. 6 – Shri Bhanu Pratap Singh Verma ji.

... *(Interruptions)*

**HON. CHAIRPERSON:** Is Shri Bhanu Pratap ji speaking?

... *(Interruptions)*

**HON. CHAIRPERSON:** Item No. 6 - Shri Meghwal ji

... *(Interruptions)*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL):** Sir, item number 6 is to be taken. What should we do, Sonia Gandhi ji is not apologizing.... *(Interruptions)* She should apologize....*(Interruptions)*

**HON. CHAIRPERSON:** Meghwal ji, you please speak.

... *(Interruptions)*



**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shri Bhanu Pratap Singh Verma ji, I beg to lay on the Table the following papers:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2020-2021.
  - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 7261/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the years 2017-2018 to 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the years 2017-2018 to 2020-2021.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7262/17/22]

- (5) A copy each of the following Notifications (Hindi and English versions) under Section 9 of the Micro, Small and Medium Enterprises Development Act, 2006:-
- (i) The Micro, Small and Medium Enterprises Fund (Amendment) Rules, 2022 published in Notification No. G.S.R.389(E) in Gazette of India dated 24th May, 2022.
  - (ii) The Micro, Small and Medium Enterprises Development (Furnishing of Information) (Amendment) Rules, 2022 published in Notification No. G.S.R.358(E) in Gazette of India dated 19th May, 2022.
  - (iii) The Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016 published in Notification No. G.S.R.750(E) in Gazette of India dated 1st August, 2016.
- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 7263/17/22]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN):** Sir, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967 :-

- i. The Passports (Amendment) Rules, 2016 published in Notification No. G.S.R.1170(E) in Gazette of India dated 26<sup>th</sup> December, 2016.

- ii. The Passport (Amendment) Rules, 2016 published in Notification No. G.S.R.1171(E) in Gazette of India dated 26<sup>th</sup> December, 2016.
- iii. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.390(E) in Gazette of India dated 19<sup>th</sup> April, 2017.
- iv. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.410(E) in Gazette of India dated 26<sup>th</sup> April, 2017.
- v. The Passports Application (Facilitation and Processing) Rules, 2017 published in Notification No. G.S.R.1063(E) in Gazette of India dated 24<sup>th</sup> August, 2017.
- vi. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.1150(E) in Gazette of India dated 13<sup>th</sup> September, 2017.
- vii. The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1215(E) in Gazette of India dated 3<sup>rd</sup> October, 2017.
- viii. The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1366(E) in Gazette of India dated 3<sup>rd</sup> November, 2017.
- ix. The Passports (1<sup>st</sup> Amendment) Rules, 2018 published in Notification No. G.S.R.39(E) in Gazette of India dated 18<sup>th</sup> January, 2018.
- x. The Passports (II<sup>nd</sup> Amendment) Rules, 2018 published in Notification No. G.S.R.339(E) in Gazette of India dated 6<sup>th</sup> April, 2018.
- xi. The Passports (3<sup>rd</sup> Amendment) Rules, 2018 published in Notification No. G.S.R.1117(E) in Gazette of India dated 15<sup>th</sup> November, 2018.
- xii. The Passports (Amendment) Rules, 2019 published in Notification No. G.S.R.933(E) in Gazette of India dated 18<sup>th</sup> December, 2019.
- xiii. The Passports Application (Facilitation and Processing) (Amendment) Rules, 2020 published in Notification No. G.S.R.297(E) in Gazette of India dated 15<sup>th</sup> May, 2020.
- xiv. The Passport (Amendment) Rules, 2020 published in Notification No. G.S.R.356(E) in Gazette of India dated 5<sup>th</sup> June, 2020.

- xv. G.S.R.732(E) published in Gazette of India dated 17<sup>th</sup> October, 2014, exempting the passport holders whose passports got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions.
- xvi. G.S.R.195(E) published in Gazette of India dated 17<sup>th</sup> March, 2015, withdrawing the exemption granted to the citizens of India as members of the crew and tindals of sailing vessels with effect from 1<sup>st</sup> June, 2015, subject to certain conditions.
- xvii. G.S.R.272(E) published in Gazette of India dated 3<sup>rd</sup> March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in November, 2015 from payment of Passport fees, subject to certain conditions.
- xviii. G.S.R.722(E) published in Gazette of India dated 26<sup>th</sup> July, 2016, rescinding Notification No. G.S.R.353(E) dated 26<sup>th</sup> May, 1976.
- xix. G.S.R.723(E) published in Gazette of India dated 22<sup>nd</sup> July, 2016, delegating the power to issue passports for a period of one year at a time to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of the Republic of the Union of Myanmar to Embassy of India, Yangon.
- xx. G.S.R.435(E) published in Gazette of India dated 4<sup>th</sup> May, 2017, regarding waiver of Emergency Certificate fees during grace period announced by the Saudi Arabia Government, subject to certain conditions.
- xxi. S.O.4966(E) published in Gazette of India dated 25<sup>th</sup> September, 2018, exempting passport fee for such passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018, subject to certain conditions.

- xxii. G.S.R.756(E) published in Gazette of India dated 11<sup>th</sup> December, 2020, regarding waive off Emergency Certificate fees during the grace period announced by Government of Oman, subject to certain conditions.
- xxiii. G.S.R.35(E) published in Gazette of India dated 20<sup>th</sup> January, 2021, regarding waive off Emergency Certificate fees during the period of Amnesty scheme announced by the Government of Oman, subject to certain conditions.
- xxiv. S.O.515(E) published in Gazette of India dated 8<sup>th</sup> February, 2022, exempting payment of passport fee by those passport holders whose passports have been lost or damaged due to tropical cyclone “Shaheen” in Oman, subject to certain conditions.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7264/17/22]

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shri Kaushal Kishore ji, I beg to lay on the Table, a copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978:

- (1) S.O.3217(E) published in Gazette of India dated 18th July, 2022 regarding alignment of Phase-1A of Lucknow Metro Rail Project under the Metro Railways (Construction of Works) Act, 1978.
- (2) S.O.3218(E) published in Gazette of India dated 18th July, 2022 regarding alignment of Corridor-1 and Corridor-2 of Kanpur Metro Rail Project under the Metro Railways (Construction of Works) Act, 1978.
- (3) S.O.3219(E) published in Gazette of India dated 18th July, 2022 regarding alignment of Corridor-1 and Corridor-2 of Agra Metro Rail Project under the Metro Railways (Construction of Works) Act, 1978.

[Placed in Library, See No. LT 7265/17/22]

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND  
MINISTER OF STATE IN THE MINISTRY OF TOURISM (ADVOCATE  
AJAY BHATT):** Sir, I beg to lay on the Table the following papers:

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2020-2021.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 7266/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2020-2021.

- (4) Statement showing reasons for the delay in laying the papers mentioned at (3) above (Hindi and English versions).

[Placed in Library, See No. LT 7267/17/22]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2020-2021.

- (6) Statement showing reasons for the delay in laying the papers mentioned at (5) above (Hindi and English versions).

[Placed in Library, See No. LT 7268/17/22]

- (7) A copy of the Notification No. S.R.O.9 (Hindi and English versions) published in Gazette of India dated 23rd June, 2022, notifying that women shall be eligible for enrolment in the Indian Navy as sailors in the branches, mentioned therein, as per the requirement of service and specializations as specified in the notification issued under Section 9(2) of the Navy Act,1957.

[Placed in Library, See No. LT 7269/17/22]



**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shri Bhagwanth Khuba ji, I beg to lay on the Table the following papers:

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2020-2021.

(ii) Annual Report of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 7270/17/22]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR):** Sir, I beg to lay on

the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7271/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7272/17/22]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7273/17/22]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 7274/17/22]

- (9) A copy of the Drugs (5<sup>th</sup> Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.502(E) in Gazette of India dated 1<sup>st</sup> July, 2022, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 7275/17/22]

- (10) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Vegan Foods) Regulations, 2022 published in Notification No. F. No. Stds /TF-Vegan Foods/ Notif. /FSSAI in Gazette of India dated 14<sup>th</sup> June, 2022.

- (ii) The Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-21/T(Alcohol-5) in Gazette of India dated 14<sup>th</sup> June, 2022.

[Placed in Library, See No. LT 7276/17/22]

- (11) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021 and Section 52 of the Surrogacy (Regulation) Act, 2021:-
- i S.O.1907(E) published in Gazette of India dated 21<sup>st</sup> April, 2022, notifying the establishment of the National Assited Reporductive Technology and Surrogacy Registry under Department of Health Research for the purposes of the Appropriate Authority in respect of each UT at Central Government level for Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021.
  - ii S.O.2073(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying the Appropriate Authority in respect of each UT for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
  - iii S.O.2074(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying the UT Board in respect of each UT at Central Government level for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

- iv S.O.2075(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying the UT Board in respect of each UT with Legislature for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
- v S.O.2076(E) published in Gazette of India dated 4<sup>th</sup> May, 2022, notifying composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

[Placed in Library, See No. LT 7277/17/22]

(12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-

- i The Surrogacy (Regulation) Removal of Difficulties Order, 2022 published in Notification No. S.O.2204(E) in Gazette of India dated 12<sup>th</sup> May, 2022.
- ii S.O.2317(E) published in Gazette of India dated 19<sup>th</sup> May, 2022, regarding omission of work 'ex-officio' from Section 17 of the Surrogacy (Regulation) Act, 2021.

[Placed in Library, See No. LT 7278/17/22]

(13) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

- i The National Medical Commission (Compulsory Rotating Medical Internship) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18<sup>th</sup> November, 2021.

- ii The National Medical Commission (Foreign Medical Graduate Licentiate) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18<sup>th</sup> November, 2021.
  - iii The National Medical Commission (Prevention and Prohibition of Ragging in Medical Colleges and Institutions) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 20<sup>th</sup> November, 2021.
  - iv The Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022 published in Notification No. F. No. NMC/MCI-23(I)/2021-MED in Gazette of India dated 22<sup>nd</sup> February, 2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (13) above.

[Placed in Library, See No. LT 7279/17/22]

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Engineer Bishweswar Tudu ji, I beg to lay on the Table, the following papers:

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2020-2021, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2020-2021.
- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 7280/17/22]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA):** Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7281/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7282/17/22]

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**12.03hrs**

**MESSAGE FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 28<sup>th</sup> March, 2022 adopted the following Motion in regard to the Committee on Welfare of Other Backward Classes (OBCs):-

“That this House resolves that the Rajya Sabha do join the Committee of both the Houses on Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee, and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, nine Members of Rajya Sabha were elected to the said Committee and their names were communicated to the Lok Sabha through a Message dated the 1<sup>st</sup> April, 2022 from the Rajya Sabha.

3. The election process to fill up the remaining one vacancy in the Committee having been also completed, Shri Ram Nath Thakur, Member, Rajya Sabha has been duly elected to the said Committee.’

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**12.04 hrs**

**COMMITTEE ON WELFARE OF SCHEDULED CASTES AND  
SCHEDULED TRIBES**  
Study Visit Report

*[Translation]*

**SHRI AJAY TAMTA (ALMORA):** Sir, I beg to lay on the Table, the Study Visit Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Agatti, Kochi, Coorg and Bengaluru from 21st April, 2022 to 26th April, 2022.

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**12.04 ½ hrs**

**STANDING COMMITTEE ON INDUSTRY**  
317<sup>th</sup> Report

**SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** Sir, I beg to lay on the Table, the 317th Report (Hindi and English versions) on Action taken by the Government on the recommendations/observations contained in the 309th Report of the Standing Committee on Industry on 'Electric & Hybrid Mobility – Prospects and Challenges in Automobile Industry' pertaining to the Ministry of Heavy Industries

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**12.05 hrs**

**STATEMENTS BY MINISTERS**

- (i) Status of implementation of the recommendations/observations contained in the 315<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture<sup>2\*</sup>**

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture.

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<sup>2\*</sup> Laid on the Table and also placed in Library. See No. LT 7245/17/22

**12.05 ½ hrs**

**(ii) (a) Status of implementation of the recommendations/ observations contained in the 9<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 2<sup>nd</sup> Report of the Committee on Demands for Grants (2019-2020) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers<sup>3\*</sup>**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** On behalf of Shri Bhagwanth Khuba, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 9th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 2<sup>nd</sup> Report of the Committee on Demands for Grants (2019-2020) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

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<sup>3\*</sup> Laid on the Table and also placed in Library. See No. LT 7246/17/22

**(b) Status of implementation of the recommendations/observations contained in the 13<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 6<sup>th</sup> Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers<sup>4\*</sup>**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL):** On behalf of Shri Bhagwanth Khuba, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 13th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 6th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

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<sup>4\*</sup> Laid on the Table and also placed in Library. See No. LT 7247/17/22

**12.06 hrs**

**BUSINESS OF THE HOUSE**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 1<sup>st</sup> of August, 2022 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper: [*it contains: - Consideration and passing of the Wild Life (Protection) Amendment Bill, 2021.*]
  2. Consideration and passing of the Anti-Maritime Piracy Bill, 2019.
  3. Consideration and passing of the following Bills after their introduction:-
    - (i) The Central Universities (Amendment) Bill, 2022;
    - (ii) The New Delhi International Arbitration Centre (Amendment) Bill, 2022;
    - (iii) The Competition (Amendment) Bill, 2022; and
    - (iv) The Energy Conservation (Amendment) Bill, 2022.
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**12.07 hrs**

**MATTERS UNDER RULE 377<sup>5\*</sup>**

*[Translation]*

**HON. CHAIRPERSON:** All the hon. Members whose matters have been approved under Rule 377 may kindly lay the text of the matter at the Table of the House.

... *(Interruptions)*

**(i) Regarding establishment of Electric Loco Periodical Overhauling Workshop in Kalahandi Parliamentary Constituency, Odisha**

**SHRI BASANT KUMAR PANDA (KALAHANDI):** My area Kalahandi is a very backward area of the country with two districts Nuapada and Kalahandi still deprived of many facilities and both the districts are aspirational districts as per the vision of hon. Prime Minister. Due to lack of employment, people leave their state and migrate to other states. I would like to urge the hon. Railway Minister that the Central Government has sanctioned a new railway project “Electric Loco Periodical Overhauling Workshop” in Narala Assembly of my constituency Kalahandi, costing Rs. 186.37 crores. But the work has not started yet. For this project, 328.35 acres of land is to be provided to the Railways by the Government of Odisha, out of which 141.07 acres of land has already been acquired by the Railways.

I request the hon. Minister to take cognizance of the said project and kindly begin the work on the land acquired by the Railways, so that an industry gets

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<sup>5\*</sup> Treated as laid on the Table.

established and employment can also be generated. This work is very important for making India self-reliant and for generating new jobs.



**(ii) Regarding four-laning of NH-11 from Jhunjhunu to Pacheri and construction of by-pass road at Chirawa and Singhana in Rajasthan**

**SHRI NARENDRA KUMAR (JHUNJHUNU):** NH-11 Jaisalmer - Bikaner Fatehpur - Jhunjhunu - Singhana Pacheri - Narnaul - Rewari is a National Highway passing through my Lok Sabha constituency and the road section Pacheri - Narnaul - Rewari in Haryana has been made four lane. But there is no progress so far on the road from Jhunjhunu to Pacheri, as the toll collection which was going on at the Chirawa - Pacheri section has now been stopped since 16-07-2022. Therefore, heavy vehicles travelling on the long distance route of Delhi – Bikaner-Jaisalmer face a lot of problems at the Jhunjhunu - Pacheri section in the state border. Therefore, the Jhunjhunu section from Pacheri state boarder should be made four lane, so that a smooth wide road is available for vehicles plying on this NH -11. This will help to speed up the ease of doing business in the district. The NH-11 (Chirawa-Singhana) passes through the city, which creates problems for the passage of vehicles travelling on long-distance route from Delhi to Jaisalmer. Traffic jam has become a common problem, due to which vehicles remain stuck in jams for hours. To overcome this problem, a bypass road in Chirawa and Singhana should be constructed.

**(iii) Regarding non-payment of compensation to farmers of Jhansi district, Uttar Pradesh under Pradhan Mantri Fasal Bima Yojana**

**SHRI ANURAG SHARMA (JHANSI):** Pradhan Mantri Fasal Bima Yojana was launched by Hon'ble Prime Minister in the year 2016 with an objective to provide insurance coverage and financial assistance to farmers in case of failure of any of the notified crops as a result of natural calamities, pests and diseases. For this, a payment of uniform premium of 2 per cent for kharif crops and 1.5 per cent for rabi crops are made for the farmers.

In 2019-20, the crops were completely damaged due to excessive rainfall in Jhansi district. In the year 2019-20, due to the mistake of the bank officials, 49,507 farmers in Jhansi district have not received crop insurance compensation. As the data of 33246 farmers was not uploaded on the Pradhan Mantri Fasal Bima Portal by the bank and due to wrong uploading of data of 16261 farmers, a total of 49507 farmers have not received the compensation of rupees one hundred and thirty crores. Due to the alleged gross negligence of the banks, the farmers have not received the crop insurance compensation for Kharif 2019-20 and have not been able to get the benefit of Pradhan Mantri Fasal Bima Yojana.

Therefore, the hon. Minister of Agriculture and Farmers Welfare is requested to issue directions for taking necessary action in this regard.

**(iv) Regarding establishment of 'Khelo India' Centres in Madha  
Parliamentary Constituency, Maharashtra**

**SHRI RANJEET SINHA HINDURAO NAIK-NIMBALKAR (MADHA):** In my Lok Sabha constituency Madha, there are 6 assembly constituencies of Satara and Solapur districts of Maharashtra namely Madha, Karmala, Sangola, Malshiras, Phalton and Man, where the sports infrastructure is almost negligible in all these districts and talukas of Maharashtra. There is a need to set up Khelo India Centres in all these districts and talukas so that the young talented boys/girls from the region and especially from rural areas of these districts can be selected and prepared to play in national and international competitions by imparting necessary training to them. Under the able leadership of Hon. Modi ji, the Government has decided to set up 1000 District Level Khelo India Centres across the country to promote sports and 100 districts are being identified in the first phase for this purpose. Therefore, I request you to set up at least one Khelo India Center in all the assembly constituencies of my constituency Madha and provide training facilities through trained coaches in all these sports and also provide infrastructure facilities required for all the 14 sports selected by the Government at these centers. I have also written a letter to the hon. Sports Minister in this regard.

**(v) Regarding construction of a road connecting Pratapgarh district headquarters in Rajasthan to Jaora in Madhya Pradesh**

**SHRI C.P. JOSHI (CHITTORGARH):** Pratapgarh District in the Parliamentary constituency of Chittorgarh (Rajasthan), is a tribal dominated area. Presently 8 lane expressway is being constructed from Delhi to Mumbai which passes near Jaora in Madhya Pradesh adjoining the Pratapgarh district. If Pratapgarh district gets road connectivity to Jaora, the nearest town of this expressway, then it will be a historic gift in roads sector for the people of Pratapgarh. After the construction of this expressway from Jaora to Pratapgarh district headquarters via Arnod, which is approximately 62 kilometers away, there will be a direct connectivity of Pratapgarh with the rest of the country, the national capital Delhi and the financial capital Mumbai. It will boost education, industry and enhance employment opportunities here.

**(vi) Regarding amendment of para 3.28 of guidelines on MPLADS to include disbursement of electric tri- cycle to differently- abled persons**

**SHRI BHAGIRATH CHOUDHARY (AJMER):** Currently, under the MPLADS guidelines, funds are provided only for purchasing tricycles (manual/battery-operated), motorized/battery-operated wheelchairs, and artificial limbs for the welfare of disabled persons. While three - wheel electric scooty is being provided to the disabled persons under the MLA Local Development Scheme. Last year, I distributed motorised tricycles to 24 disabled persons as per the MPLADS guidelines. However, some of the eligible disabled persons apprised me about the problems they have been facing while climbing and navigating in rural areas on these tricycles due to their poor quality and capacity issues. When the MPLADS rules were framed, the electric scooty was not in existence. For the time being, the motorised tricycle was the most suitable tool, but the technology has changed with times and the battery-driven scooty is the most prevalent and useful at present. It is more suitable for the disabled persons. Therefore, keeping in view the growing importance of the use of electric vehicles and amending the MPLADS rules, there is a need to provide electric three-wheel scooty to the disabled persons along with the tricycles(manual/battery driven), .Therefore, I would like to request the Union Minister of Rural Development and Panchayati Raj that purchase of tricycles (manual/battery operated), motorized/battery-driven wheelchairs and artificial limbs to be approved for the welfare of persons with disabilities under Para No. 3.28 of MPLADS Guidelines should also include electric three-wheel scooty so that modern electric vehicles can be made available and mode of transport can be made accessible to the persons with disabilities.

**(vii) Regarding Dholpur-Saramthura-Karauli-Gangapur City Railway Line Project**

**DR. MANOJ RAJORIA(Karauli-Dholpur):** The first phase of the Dholpur-Saramthura-Karauli-Gangapur City rail project involving conversion of gauge from Dholpur to Saramthura (narrow gauge to broad gauge) should be started. Along with this, laying a new railway line from Saramthura to Gangapur City in the second phase should also be started soon.

**(viii) Regarding extension of Yamuna Expressway upto Paonta Sahib in Himachal Pradesh**

**SHRI SANJAY BHATIA(KARNAL):** The new section of Yamuna Expressway can be extended to Paonta Sahib in Himachal Pradesh via Sonipat, Panipat, Karnal, and Yamuna Nagar in Haryana. People are anyway using this route along the Yamuna river. But if this road, which is about 250 km from Delhi to Paonta Sahib, becomes a high-quality National Highway, it will directly benefit the people of six states including Delhi, Haryana, Uttar Pradesh, Himachal, Punjab, Uttarakhand. If such an alternative highway is built, the traffic burden on the hundreds of years old GT Road will be reduced. Accidents will reduce and there will be phenomenal development of the area. Farmers and common people will benefit. This will create new opportunities for tourism and business. The riverfront can also be developed on the lines of the Sabarmati and Ganga rivers.

**(ix) Need to install mobile towers to strengthen internet connectivity and telecommunication in Naxal- affected areas of Jamshedpur Parliamentary Constituency, Jharkhand**

**SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** I would like to draw the attention of the Government to a very important matter. I have been making continuous efforts for the past 2-3 years to strengthen communication facility by getting internet connectivity and mobile towers installed in the remote Naxal-affected rural areas within the Jamshedpur parliamentary constituency. However, I have not been successful so far. Due to the lack of internet connectivity and mobile towers in Jhantijharna, Gurabanda, Hadiyanamjian of Ghatshila assembly constituency, Budikanpur, Faldoha, Dakshinsole, jugsalai under Chakulia block of Baharagoda assembly constituency, Jorsa, Hurumbil, Boram, Lachlan, Mukrudih, Bhuiyan Sinan under the Patamda block of the Jugsalai constituency, and rural areas of Kendua, Bandhdih, Kawali under Dumuria block of Potka assembly constituency, around 74,000 Pradhan Mantri Awas Yojana applications could not be approved online. Additionally, ration beneficiaries cannot receive rations at shops under the public distribution system due to machine button not getting pressed. Moreover, due to the lack of mobile towers, people here climb trees to talk on their mobile phones. In the era of Digital India today, the public is facing various difficulties due to lack of network and mobile towers at the above said places. Therefore, I request the Ministry of Home Affairs and Ministry of Communication Government of India, to kindly set up internet connectivity and mobile towers to strengthen the communication system at the said p

**(x) Regarding Kosi Project in Bihar**

**SHRI ASHOK KUMAR YADAV (MADHUBANI):** I would like to draw the attention of the Government towards the Kosi project of Bihar which dates back to Nehru Ji's time, but it has not been completed yet. Thousands of acres of land belonging to farmers have been excavated for canal digging, but water has not yet reached the fields of the farmers. Every year, millions of rupees are spent in the



name of the Kosi project, but it allegedly involves severe irregularities. Therefore, the Government is requested to complete this project keeping in mind the interests of the farmers in the changing economic and social environment by re-studying the entire project by a special committee so that the farmers of Bihar can prosper.

#### **(xi) Regarding Agnipath Scheme**

**SHRI HIBI EDEN (ERNAKULAM):** Agnipath scheme for army recruitment, announced by the Government on 14<sup>th</sup> June, is not going to benefit Indian democracy in the long run. Agnipath will not provide a secure future to the unemployed youth of this country. Soldiers of our country deserve the best care from the Government. The attempt to reduce the burden of pensions by implementing temporary hiring of the youth under the scheme in the Army is not practical. This scheme neither assures job security nor pension another benefits. It seems that the Government is withdrawing from the welfare of our brave soldiers and the youth.

#### **(xii) Regarding beneficiaries of Ujjwala Scheme**

**SHRI KURUVA GORANTLA MADHAV (HINDUPUR):** The soaring inflation has badly hit the finances of the common citizens of the country, LPG Cylinders are available for as high as ₹ 1,000 in major metro cities across the country. The Government announced a subsidy of ₹ 200 per LPG cylinder for a maximum of 12 cylinders per year to the beneficiaries of the Ujjwala Yojana.

We appreciate the Central Government's decision and are in complete support of it. However, it must be pointed out that such subsidy would cover only around 9 crores beneficiaries of the Ujjwala Yojana.

The announcement still excludes a large number of people belonging to lower middle and middle class who have suffered much in the last two years. Further, the

subsidy is only limited to ₹ 200, which would effectively bring down the price of a domestic cylinder to around ₹ 800 at its current price.

Thus, I would seek urgent intervention of the Hon'ble Minister of Finance and request her to provide benefit of the LPG Subsidy to all the people who are actually in need of it and to further increase the subsidy from ₹ 200 to at least ₹ 400.

**(xiii) Regarding financial assistance for farmers affected by heavy rains**

**SHRI SHRIRANG APPA BARNE (MAVAL):** Due to unseasonal rainfall in Maharashtra, farmers have suffered the most. Every year, between June and October, rainfall causes damage to crops on several lakh hectares of land. While the State Governments and Central Government announce financial assistance to compensate the farmers' crop losses, but farmers do not receive as much assistance as they should from the Central Government. Whenever farmers in any state of the country face crop damage or incur any kind of loss due to various reasons, a survey team is sent by the Central Government to assess the damage after 15 days or a month. However, such delays prevent the information of the actual loss suffered by the farmers and the loss remains confined to government papers only. I demand from the government that the amount of assistance to compensate the farmers for the loss of life, property and livestock due to these rains should be increased and whatever proposals are sent from the States for this assistance should be approved at the earliest and the farmers of the country should be provided relief.

**HON. CHAIRPERSON:** Please calm down. Please go back to your seat.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please let the proceedings of the House continue.

... (*Interruptions*)

**HON. CHAIRPERSON:** The House stands adjourned to meet again on 1 August, 2022 at 11 hours.

**12.07 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 01, 2022/ Sravana 10, 1944 (Saka)*

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